

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, BANGALORE**  
REGIONAL BENCH - COURT NO. 2

**Service Tax Appeal No. 1614 of 2010**

[Arising out of Order-in-Original No. 07/2010 dated  
26/04/2010 passed by the Commissioner of Central Excise,  
Mangalore]

**Global Associates**

Shreshta, S. No. 6/1, II-6-26/56  
J.B. Lobo Road  
Derebail, Kodical  
Ashoknagar  
Mangalore – 560 001

**Appellant(s)**

*VERSUS*

**Commissioner of Central  
Excise & Service Tax  
Mangalore**

7<sup>th</sup> Floor, Trade Centre  
Bunts Hostel Road  
Mangalore – 575 003

**Respondent(s)**

**APPEARANCE:**

None for the Appellant  
Mr. Rajesh Shastry, Authorized Representative for the Respondent

**Coram:**

**Hon'ble Mr. P.A. Augustian, Member (Judicial)**  
**Hon'ble Mr. Pallela Nageswara Rao, Member (Technical)**

**Final Order No. 20269 / 2024**

Date of Hearing: 16/04/2024

Date of Decision: 16/04/2024

**As per Bench**

None for the appellant. Learned AR for the Department  
submitted that the appellant has availed the Sabka Vishwas

(Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

**(P.A. Augustian)**  
**Member (Judicial)**

**(Pullela Nageswara Rao)**  
**Member (Technical)**

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